

hood of that. As far as we are able to judge, nobody is against the entire Bill altogether.

Therefore, the Bill will go to the Joint Committee. Hon. Members will have an opportunity to state their points of view there. This applies not only to the Members of the Joint Committee, but to every hon. Member of this House, who will be entitled to sit there and debate, though he may not be entitled to vote. Afterwards, it will come back to this House. Then once again, this House will have an opportunity to go into the matter.

The time of the House is limited. Of course, even if it is allowed for ten days, there may be no limit. I am only appealing to hon. Members to consider whether at this stage it is necessary to enlarge the allotment of time from three hours to five hours. If, after it returns from the Joint Committee, hon. Members have got any difficulties, we will consider whether we should not have sufficient time to go into the matter. This is the only point before the House.

The question is :

That at the end of the motion the following be added :

"subject to the modification that for 'three days' recommended for the States Reorganisation Bill 'five days' shall be substituted".

Those in favour will say 'Aye'.

Some Hon. Members : 'Aye'.

Mr. Speaker : Those against will say 'No'.

Several Hon. Members : 'No'.

Mr. Speaker : The 'Noes' have it. The 'Noes' have it.

Some Hon. Members : The 'Ayes' have it.

Mr. Speaker : Those hon. Members who are in favour will kindly stand in their seats.

Shri U. M. Trivedi : There must be twenty-one hon. Members are in favour.

Mr. Speaker : No. I am counting. of the amendment.

Shri V. G. Deshpande : We are not counted.

Mr. Speaker : Those who are against will kindly rise in their seats. I see a large number.

An overwhelming majority is against the amendment and it is negatived.

*The motion was negatived.*

Shri Kamath : Then make it four days. There is a second amendment about time-lag.

Mr. Speaker : The hon. Member reads the rules again and again. The Business Advisory Committee does not say that a Bill may be taken up immediately or later on. It decides only the question of allotment of time.

Now, I will put the main motion to the vote of the House.

The question is :

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 17th April 1956."

*The motion was adopted.*

#### JAMMU AND KASHMIR (EXTENSION OF LAWS) BILL

Shri Raghavachari (Penukonda) : With your permission, I want to raise a point of order about the motion that is now coming about the withdrawal of the Constitution (Sixth Amendment) Bill.

Mr. Speaker : Let the motion be moved first.

The Minister of Home Affairs (Pandit G. B. Pant) : I beg to move for leave to introduce a Bill to provide for the extension of certain laws to the State of Jammu and Kashmir.

Mr. Speaker : There is an earlier motion relating to withdrawal of a Bill.

Pandit G. B. Pant : That is lower down in my list. I will come to that.

Mr. Speaker : The question is :

"That leave be granted to introduce a Bill to provide for the extension of certain laws to the State of Jammu and Kashmir."

*The motion was adopted.*